

ITEM NO.41

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).15204-15206/2024

[Arising out of impugned final judgment and order dated 25-07-2024 in CRLRP No.33/2023, CRLRP No.30/2023 and CRLRP No.31/2023 passed by the High Court of Tripura at Agarthala]

TAPASH DATTA ETC.

Petitioner(s)

VERSUS

THE STATE OF TRIPURA

Respondent(s)

Date : 16-05-2025 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH  
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. P.V. Surendranath, Sr. Adv.  
Mr. Biju P. Raman, AOR  
Mr. John Thomas Arakkal, Adv.  
Mr. Sawan Kumar Shukla, Adv.  
Ms. Lekha Sudhakaran, Adv.

For Respondent(s) Mr. Shuvodeep Roy, AOR  
Mr. Deepayan Dutta, Adv.  
Mr. Saurabh Tripathi, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

As jointly prayed for, the matters be listed on 31.07.2025 at the top of the board.

(SAPNA BISHT)  
COURT MASTER (SH)

(ANJALI PANWAR)  
COURT MASTER (NSH)